

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4189

ANSWERED ON:29.08.2011

RECOGNISATION OF TRADE UNION

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether basic rights of workers/labourers recurrently violated in the country including that of the Maruti Suzuki during the recent months;
- (b) if so, the details thereof, State-wise and the reasons therefor;
- (c) the number of mandays lost as a result of such strikes and lock-outs particularly in Maharashtra during the last three years; and
- (d) the measures taken/being taken by the Government to check exploitation of labourers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (d): Whenever there is any complaint regarding violation of basic rights of the workers, the provisions of Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 are attracted and both the Central and State Governments enforce the labour laws in their respective sphere of jurisdiction. As per the statistics compiled by Labour Bureau, Ministry of Labour & Employment, the number of mandays lost due to strikes and lock-outs during 2008, 2009 and 2010 is as under:

(provisional figures-in thousands)

Year	All India	Maharashtra
2008	17433	30
2009	13564	987
2010	17900	99

Whenever complaints about exploitation of workers are received, action is taken by the 'appropriate Government' under the provisions of the relevant Act.